

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:1692  
ANSWERED ON:16.07.2009  
REGULATORY AUTHORITY FOR FOOD PROCESSING INDUSTRIES  
Lagadapati Shri Rajagopal

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether the Government proposes to set up a Regulatory Authority for food processing sector;
- (b) if so, the details thereof; and
- (c) the extent to which the setting up of regulatory authority would help improving the standards of the food processing sector?

**Answer**

THE MINISTER OF FOOD PROCESSING INDUSTRIES(SHRI SUBODH KANT SAHA)

(a) to (c): The Government had notified Food Safety and Standard Act, 2006 which envisages establishment of the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The Food Safety and Standard Act, 2006 was conceptualized, formulated and piloted in Parliament by Ministry of Food Processing Industries. However, Government had decided to assign responsibility of administration and implementation of the provisions of the Act to Ministry of Health and Family Welfare.